

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/TL/2026

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to South Kalamb Power Transmission Limited.

Petitioner : South Kalamb Power Transmission Limited (SKPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.236/AT/2026

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by South Kalamb Power Transmission Limited.

Petitioner : South Kalamb Power Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Naresh Desai, SKPTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the Petitioner has complied with the directions issued vide Record of Proceedings (RoP) dated 25.5.2026, including proof of publication of notice in terms of Regulations 5(8) and 5(10) of the Transmission Licence Regulations, 2024. He further submitted that, pursuant to the said RoP, the Respondents were granted an opportunity to file their replies; however, none of the Respondents has filed any reply. Accordingly, he requested that these matters be reserved for orders.

2. After hearing the representative of the Petitioner, the Commission directed as under:

a) The Petitioner to implead the Bulk Consumer(s), whose names are to be provided by the CTUIL, as a party to the present Petition and to file a revised memo of parties within a week.

b) The Impleaded Respondents to file their replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

c) CTUIL is directed to file the following information, on an affidavit, in Petition No. 220/TL/2026 within two weeks:

i) The updated status of all Connectivity and General Network Access (GNA) applications that have been granted, are under consideration, or are pending at the South of Kalamb Substation?

ii) Whether connectivity has been granted to any Bulk Consumer at the said substation. If so, the details thereof may be furnished?

iii) In the event that connectivity has been granted to any such Bulk Consumer, provide the details of the concerned entities along with the reasons for not including the same in its earlier recommendation dated 17.04.2026.

iv) As per the Commission's Order dated 14.02.2026 in Petition No. 451/MP/2025 read with IA No. 36/2025, the Petitioner was permitted to continue with its 700 MW General Network Access (GNA) with a revised start date, subject to the submission of an amount equivalent to 10% of the total Connectivity Bank Guarantee (Conn BG) amount and compliance with the applicable provisions of the GNA Regulations. In view of the above, place on record the current status of compliance with the aforesaid directions and the consequential action taken in this regard?

3. Subject to the above, the Petition No. 236/AT/2026 was reserved for order. Whereas Petition No. 220/TL/2026 will be listed for the hearing on **30.7.2026**.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**